

Annexure-3  
Name of the corporate debtor: Tushar Realhome LLP  
Date of commencement of CIRP 27/02/2023  
List of creditors as on: 08/04/2023

List of Secured Financial Creditors (other than Financial Creditors belonging to any Class of Creditors)

(Amount in Rs.)

Sl. No. of creditor	Name of creditor	Details of claim received		Details of claim admitted							Amount of claim under verification	Remarks, if any							
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC	Amount of claim that may be set-off			Amount of claim not admitted						
1	Bhala Finance Pvt. Ltd.	14.03.2023	53543499	53543499	Term loan dues	500000000	Nil	Nil	Nil	48.07%	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2	HFLL Home Finance Ltd	14.03.2023	1437755321	Nil	Term loan dues	1275000000	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1437755321	Claim has been lodged for the entire dues of loan utilized for the purpose of two separate Corporate entities incl. CD. As per legal opinion, claim to the extent of liability of dues on the loan disbursed to the CD only can be admitted but the FC not yet provided the same details so far. Books of CD are also not available to verify the dues of claimant.			
TOTAL			1491298820	53543499	Nil	1325000000	Nil	Nil	Nil	48.07%	Nil	Nil	Nil	1437755321	Nil				

Note:

1. In case of claim of HFLL Home Finance Ltd., the counsel of IRP referring the decisions of Hon'ble NCLAT in the matters of 'Capri Global Capital

  
**Babu Lal Gurjar**  
Insolvency Professional

*Ltd. Vs. Value Infracon India Pvt. Ltd.' and 'Bimallesh Bhurdwaj & Ors. Vs. Value Infrotech India Pvt. Ltd. & Ors observed that since IIFL is not providing the dues as per actual amount disbursed by it in the favour of the Corporate Debtor, therefore, there is ambiguity regarding the amount to be accepted by the IRP and hence opined to put in the head of 'Under Verification.'*

2. All claims have been provisionally admitted on the basis of submitted proof by claimants and could not be verified with the books of the corporate debtor which are not made available so far for which an application u/s 19 (2) of IBC, 2016 has been filed with Hon'ble NCLT, Jaipur for necessary directions. Claims shall be further verified after availability of books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.
3. Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available /receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.
4. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
5. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
6. Information /evidence / clarification may also be pending from Creditor/Management/Employees for the claims under further verification.

*Beebe*  
**Babu Lal Gurjar**

**Interim Resolution Professional**

**Tushar Reahome LLP**

**Regn. No. IBB/PA-003/IP-N00297/2020-2021/13260**

**AFA No: AA3/13260/02/271123/300779 valid up to 27/11/2023**

**M: 9649123481**

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**Insolvency Professional**

**IBBI/PA-003/IP-N00297/2020-2021/13260**